

**Annexure-III**

**Name of the corporate debtor: Smart Card IT Solutions Limited**

**Date of commencement of CIRP: January 20, 2022**

**List of Creditors as on: 07 November 2022**

**List of secured financial creditors (other than financial creditors belonging to any class of creditors)**

(Amount in ₹)

| Sl. No.      | Name of creditor                        | Details of claim received |                     | Details of claim admitted |                 |                                     |                             |                        | Amount of contingent claim | Amount of any mutual dues, that may be set | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |                       |
|--------------|---|---------------------------|---------------------|---------------------------|-----------------|-------------------------------------|-----------------------------|------------------------|----------------------------|--|------------------------------|------------------------------------|-----------------|-----------------------|
|              |   | Date of receipt           | Amount claimed      | Amount of claim admitted  | Nature of claim | Amount covered by Security Interest | Amount covered by guarantee | Whether related party? |                            |  |                              |                                    |                 | % voting share in CoC |
| 1            | State Bank of India                     | 05-02-2022                | 44,80,92,378        | 44,80,67,378              | Loan Facilities | 44,80,67,378                        | 44,80,67,378                | No                     | 80.29                      | -  | -                            | 25,000                             | -               | Note - 1              |
| 2            | Tata Capital Financial Services Limited | 07-02-2022                | 10,68,79,941        | 8,24,84,305               | Loan Facilities | 8,24,84,305                         | 8,24,84,305                 | No                     | 14.78                      | -  | -                            | 2,43,95,636                        | -               | Notes - 2, 5 & 6      |
| 3            | The Federal Bank Limited                | 07-02-2022                | 2,75,36,856         | 2,75,36,856               | Loan Facilities | 2,75,36,856                         | 2,75,36,856                 | No                     | 4.93                       | -  | -                            | -                                  | -               | Note - 3              |
| 4            | Yes Bank Limited                        | 07-02-2022                | -                   | -                         | -               | -                                   | -                           | -                      | -                          | -  | -                            | -                                  | -               | Note - 4              |
| <b>Total</b> |   |                           | <b>58,25,09,175</b> | <b>55,80,88,539</b>       | -               | <b>55,80,88,539</b>                 | <b>55,80,88,539</b>         | -                      | <b>100.00</b>              | -  | -                            | <b>2,44,20,636</b>                 | -               | -                     |

**Notes**

- 1 Factory land & building situated at Gat 837/2, Sasanwadi, Shirur, Pune and plant & machinery at Gat 837/2, Sasanwadi, Shirur, Pune and Gat 1284, Sasanwadi, Shirur, Pune
- 2 6 Machines (Card Issuance System) purchased from Entrust Data Corporation, USA and 1 machine (Duel Interface Card Line System) purchased from Muhlbaaur GmbH, Germany
- 3 First pari passu charge over fixed asset along with SBI.
- 4 Yes Bank Limited has been settled by the mortgagor/personal guarantors and thus on 02 May 2022 Yes Bank has withdrawn its claim.
- 5 Amount of INR 2.25 crores is reduced from Claim of Tata Capital after repayment by the personal guarantors during CIRP under a settlement agreement between Tata Capital and the personal guarantors. Till full payment by the personal guarantors under said settlement agreement to Tata Capital, the claim of Tata Capital is retained to the extent of full claim amount admitted minus amount paid by the personal guarantors. Upon successful performance of the said settlement agreement by the personal guarantors, the claim of Tata Capital shall abate in full.
- 6 Resolution Professional has filed Interlocutory Application No. 1994/2022 against Tata Capital and erstwhile directors of the Corporate Debtor for fraudulent diversion of funds u/s 66 of the Insolvency & Bankruptcy Code, 2016. The funds sanctioned by Tata Capital were payable to Entrust Corporation, USA and one more vendor but most funds sanctioned by Tata Capital were not so paid by the Corporate Debtor and therefore Entrust Corporation, USA has also filed its claim as operational creditor.